

DGCA has issued Air Transport Circular 2 of 2010 wherein airlines are required to display on their respective website the tariff sheet routewise across their network in various fare categories and the manner it is offered in the market. The intention behind the above directions is to keep the passengers informed of pricing pattern of airlines. DGCA has also set up a Tariff Monitoring Unit in 2010 that monitors airfares on certain routes selected on random basis to ensure that the airlines do not charge airfares outside the range declared by them. The analysis has shown that the airfares remained well within the fare bucket uploaded by the airlines on the respective website.

Further in order to help the air travelers make an informed choice while buying air tickets, DGCA has issued Air Transport Circular 2 of 2010 titled Publishing of Tariff-Rule 135 of Aircraft Rules, 1937.

Air Travellers Associations are welcome to provide any specific examples of anti-competitive practices to DGCA or the Competition Commission of India.

Provision of laptops to premium travellers by AI

1130. SHRIMATI VIJILA SATHYANANTH: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether it is a fact that Air India is considering to provide laptops to its premium travellers;

(b) if so, the details thereof;

(c) whether it is also a fact that a decision is yet to be taken on whether the laptops would be offered to passengers only when the inbuilt video screens are not working or as an additional perk for the travellers; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI JAYANT SINHA): (a) to (d) Air India is in process of procuring tablets for premium travellers in International flights. These will largely be used when the In-flight Entertainment is unserviceable.

Increase in air passengers post UDAN Scheme

1131. SHRIMATI SAROJINI HEMBRAM: Will the Minister of CIVIL AVIATION be pleased to state:

(a) the number and percentage of increase in air passengers after the Government's Ude Desh Ka Aam Nagrik (UDAN) Scheme was launched;

(b) whether Government is planning to operate more flights in the sectors like Delhi-Bhubaneswar, Bhubaneswar-Delhi and Bhubaneswar-Bengaluru and Bengaluru-Bhubaneswar;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI JAYANT SINHA): (a) During 2017-18 (April-January), 99.78 million domestic passengers flown from all Indian airports as against 85.38 million passengers flown during 2016-17 (April -January) and witnessing the growth rate of 16.9%.

(b) to (d) With repeal of Air Corporation Act in March, 1994, the Indian aviation was deregulated. Airlines are free to induct capacity with any aircraft type, free to select whatever markets and network they wish to service and operate. Under the provision of Sub-rule (1A) of rule 134 of the Aircraft Rules, 1937 the Central Government has laid down Route Dispersal Guidelines with a view to achieve better regulation of air transport services of different regions of the country. It is, however, up to the airlines to provide air services to specific places depending upon the traffic demand and commercial viability. As such, the airlines are free to operate anywhere in the country subject to compliance of Route Dispersal Guidelines issued by Government. However, the details of Schedule flights operating between Bhubaneswar-Delhi-Bhubaneswar and Bengaluru-Bhubaneswar-Bengaluru routes, as per Winter Schedule -2017, is given in the Statement.

Statement

Details of domestic air connectivity of Odisha

(As per winter schedule 2017)

State	City	Airlines	Routing	Flights/ Week
1	2	3	4	5
Odisha	Bhubaneswar	Vistara	Delhi-Bhubaneswar-Delhi	14
		Air India	Delhi - Bhubaneswar - Delhi	21
			Bangalore-Bhubaneswar-Bangalore	03

1	2	3	4	5
		Air Asia	Bangalore-Bhubaneswar-Bangalore	14
		Indigo	Bangalore -Bhubaneswar-Bangalore	21
			Bangalore -Bhubaneswar	07
			Bhubaneswar - Bangalore	13
			Delhi- Bhubaneswar-Delhi	20
			Bhubaneswar-Delhi	14
			Delhi- Bhubaneswar	14

Construction of new international airport in Odisha

†1132. SHRI RANJIB BISWAL: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether any announcement or proposal has been made regarding construction of a new international airport in Odisha;

(b) if so, the details thereof including location; and

(c) the steps taken in the direction of constructing the above mentioned new international airport and for starting flight services from it?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI JAYANT SINHA): (a) Government of India, Ministry of Civil Aviation has not received any proposal for development of new International airport in Odisha as per Greenfield Airport Policy.

(b) and (c) Do not arise in view of (a) above.

Induction of more aircrafts by Indian airline companies

1133. SHRI R. VAITHILINGAM: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether it is a fact that Indian airline companies are likely to induct more than 900 aircraft in the coming years;

†Original notice of the question was received in Hindi.